GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2907 ANSWERED ON:11.12.2012 MONITORING OF NGOS Bhagora Shri Tarachand;Gowda Shri D.B. Chandre;Jeyadural Shri S. R.;Patasani Dr. (Prof.) Prasanna Kumar;Ray Shri Rudramadhab ;Siricilla Shri Rajaiah

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any mechanism to monitor the working of NGOs in the country;

(b) if so, the details thereof along with the mechanism adopted to monitor the use of funds received by these NGOs;

(c) whether the Government proposes to make it mandatory for NGOs to make their activities transparent; and

(d) if so, the details thereof and the action plan of the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): The Government monitors the receipt and utilisation of foreign contribution received by any 'person' including Non-Governmental Organisations in the country in terms of the Foreign Contribution (Regulation) Act, 2010 and the Rules framed under the Act.

(b): The FCRA, 2010 provides for NGOs to receive foreign funds after registration or prior permission. Every application of NGOs for registration or granting Prior Permission is decided with inputs from the concerned security agencies. The NGOs who have been registered/given prior permission for receiving foreign funds are required to submit annual accounts. These are scrutinized and wherever required, physical inspection is conducted. Based on the findings of the inspection team, appropriate action is taken.

The organizations receiving foreign contribution are required to submit Annual Accounts for each financial year within a period of nine months from closure of the year i.e. by 31st December. Such Annual Accounts are to be submitted in the prescribed format duly audited by a Chartered Accountant. FCRA provides for a reporting mechanism by the recipients of foreign contribution as well as by the Banks.

Steps taken for ensuring filling of annual returns include sending of notices to defaulting organizations, cancellation of registration certificates and inspection of the accounts.

(c) & (d): In order to make the activities of the NGOs transparent, the Government has displayed or uploaded lists of associations in the following categories on the website of the Ministry of Home Affairs:

- (1) Association whose cases referred to Central Bureau of Investigation
- (2) Associations whose cases referred to State Police for investigation
- (3) Associations prohibited from receiving foreign contribution
- (4) Associations placed under prior permission category
- (5) Associations whose accounts have been frozen
- (6) Registration of 4139 NGOs have been cancelled
- (7) List of Registered Associations
- (8) List of Prior Permissions Sanctioned
- (9) Associations that received over one crore rupees in a Financial Year